

RAJYA SABHA

Wednesday, the 21st November, 1962/ the 30th Kartika, 1884 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the chair.

ORAL ANSWERS TO QUESTIONS**LANDSCAPE COMMITTEES**

•309. SHRI M. P. BHARGAVA: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to refer to the answer given to Starred Question No. 367 in the Rajya Sabha on the 16th August, 1962 and state:

(a) how many States have set up Landscape Committees;

(b) how many traffic islands in Delhi have been given to private firms for maintenance till 31st August 1962; and

(c) whether any steps have been taken for the development of land lying between the Red Fort and National Highway starting from Raj ghat towards Jumna bridge?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI JAGANATH RAO): (a) Five, including the Union territories of New Delhi and Pondicherry.

(b) Three in the New Delhi area.

(c) A layout plan is under preparation.

SHRI M. P. BHARGAVA: May I know, Sir, whether all the States were addressed in this connection and, if so, how many States have sent their replies beyond what the hon. Minister has read out?

SHRI JAGANATH RAO: Sir all the States had been addressed in this connection. The States of Andhra

'520 R. S.—1.

Pradesh, Madras, Delhi, Pondicheny and Rajasthan have set up their Landscape Committees. The other six States are still considering the proposal. They are; Bihar, Himachal Pradesh, Madhya Pradesh, Maharashtra, Mysore and Punjab.

SHRI M. P. BHARGAVA: May I know whether the persons to whom traffic islands are given are expected to pay anything to the Government?

SHRI JAGANATH RAO: Yes, Sir; not to the Government but they pay to the Local Body—licence fees and advertisement tax.

*310. [The questioner (Shri Nawab Singh Chauhan) was absent. For answer, vide cols. 1909—11 infra.]

•311. [Withdrawn.]

संसद सदस्यों के लिये आवास भवन

*३१२. श्री कृष्ण चन्द्र: क्या निर्माण, आवास और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि संसद् सदस्यों के आवास के लिये नई दिल्ली की ओल्ड मिल रोड पर द्ध-मंजिले भवन का निर्माण संभवतः कब तक पूरा हो जायेगा?

t [RESIDENTIAL BUILDING FOR MEMBERS OF PARLIAMENT

*312. SHRI KRISHNA CHANDRA: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state by when the construction of a six-storeyed residential building for Members of Parliament on the Old Mill Road, New Delhi is likely to be completed?]

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI JAGANATH RAO) : The project was sanctioned last month. It will take a few months before the construction is taken in hand.

f[] English translation.

†[[निर्माण तथा आवास मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) : इस परियोजना की मंजूरी पिछले महीने दे दी गई थी। निर्माण शुरू होने में अभी कुछ महाने लगे हैं।]

SHRI KRISHNA CHANDRA: May I know the number of rooms that the project is expected to contain, Sir?

SHRI JAGANATH RAO: Eighty-four rooms, Sir. There will be 60 single rooms and 24 double rooms.

SHRI KRISHNA CHANDRA: Will there be a bathroom attached to each room, Sir?

SHRI JAGANATH RAO: Yes, Sir; a bathroom and a kitchen will be attached to each room.

PANDIT S. S. N. TANKHA: May I know if it is proposed to construct this hostel even during the present period of emergency?

SHRI JAGANATH RAO: It is a matter which will be considered, Sir.

SHRI MEHR CHAND KHANNA: I would answer it in this way, Sir. The project has been sanctioned. There was a great demand upon me from Members of Parliament for the construction of this hostel, but if they like this project to be suspended or postponed, the Government will have absolutely no objection to it.

SHRI FARIDUL HAQ ANSARI: May I know whether the hon. Minister is aware that the houses meant for Members of Parliament are occupied by non-Members and, if so, what steps the Government have taken to have these houses vacated by non-Members?

SHRI MEHR CHAND KHANNA: If the hon. Member is referring to certain ex-M. Ps. who had these houses allotted to themselves as Members of Parliament, I believe their number is

t[] Hindi translation.

round about 10 or 11. Action is being taken asking them to vacate those houses which were allotted to them.

SHRI FARIDUL HAQ ANSARI: No, Sir; I am not mentioning about ex-M.Ps. I am mentioning about those persons who have nothing to do with Parliament. If you make enquiries, Sir, you will be able to find out the facts.

SHRI MEHR CHAND KHANNA: I can only think of one case. I think it is most probably in the North Avenue. He is a Doctor. Sir, that Doctor was part of the civil dispensary. Allotment was made to him. After that he went to the Willingdon Hospital. His time is up; he has not vacated it.

SHRI FARIDUL HAQ ANSARI: Sir, I am not mentioning about that either. In every street if you make enquiries, you will be able to find that this thing is happening all-round in New Delhi.

SHRI MEHR CHAND KHANNA: M.Ps. houses? I cannot follow it, Sir.

MR. CHAIRMAN: He says that this has been happening in a large number of cases, and if enquiries are made, everything will be found out.

SHRI MEHR CHAND KHANNA: Sir, the whole position is that certain houses are meant for M.Ps. and certain rooms have also been allotted to M.Ps. Whether in the Constitution House or in the Western Court, M.Ps. have a separate quota and allotment is not made by Government. It is left to the House Committees of both the Houses, the Rajya Sabha and the Lok Sabha. I do not make any allotments, Sir.

SHRI LALJI PENDSE; Sir, you will find such cases both in the North Avenue as well as in the South Avenue.

SHRI N. M. ANWAR: Will the Government not defer this project until after the emergency is over, Sir?

MR. CHAIRMAN: This question has already been replied to.

SHRI SONUSING DHANSING PATIL: May I know the estimate with regard to this project, Sir?

SHRI JAGANATH RAO: Sir, the estimate is about Rs. 25,39,000 odd.

SHRIMATI DEVAKI GOPIDAS: May I know whether the Constitution House is going to be pulled down in the present situation of emergency, Sir?

SHRI MEHR CHAND KHANNA: As regards the Constitution House too, Sir, we are having second thoughts in the matter.

MR. CHAIRMAN: Next question.

GOVERNMENT BUNGALOWS TO NON-OFFICIALS

•313. SHRI A. M. TARIQ: • Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state whether Government bungalows have been given on rent to non-officials and other non-entitled persons in Delhi, if so, what is the number thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI P. S. NASKAR): About 150 houses are occupied by persons who are not eligible for accommodation from the General Pool.

شى لے - ایم - طارق : میں اس سلسلہ میں یہ جاننا چاہتا ہوں کہ جو تعداد وزیر صاحب نے فرمائی ہے کہ اتنے لوگ جنرل پول سے کوئی تعلق نہیں ہے وہ ان مکانوں میں رہتے ہیں تو جب حکومت کو انہی دقت ہے کہ وزیروں تک کو مکان نہیں ملتے ہیں منیجر آف پارلیمنٹ

تو درکنار تب باہر کے لوگوں کو جن کا سرکار سے کوئی تعلق نہیں ہے - وکالی مکان کرایہ پر کیوں دیا جاتا ہے ؟

†[श्री ए० एम० तारिक : मैं इस सिलसिले में यह जानना चाहता हूँ कि जो तादाद वजीर साहब ने फर्माया है कि इतने लोग जिनका जनरल पूल से कोई ताल्लुक नहीं है, वह इन मकानों में रहते हैं तो जब हकूमत को इतनी दिक्कत है कि वजीरों तक को मकान नहीं मिलते हैं, मेम्बर ऑफ पार्लियामेंट तो दरकिनार, तब बाहर के लोगों को जिनका सरकार से कोई ताल्लुक नहीं है सरकारी मकान किराए पर क्यों दिया जाता है ?]

श्री मेहर चन्द खन्ना : वे किसी जमाने में दिए गए । मैं माननीय सदस्य से इत्तफाक करता हूँ कि जिन आदमियों को हक नहीं है सरकारी मकानों में रहने का, उनको उन्हें खाली करना चाहिये और मैं खाली कराने की कोशिश कर रहा हूँ ।

شہری اے - ایم - طارق : یہ سوال نہیں ہے کہ جس کے جواب میں وزیر صاحب یہ فرمائیں کہ کس زمانہ میں دئے گئے --

†[श्री ए० एम० तारिक : यह सवाल नहीं है कि जिसके जवाब में वजीर साहब यह फर्मायें कि किसी जमाने में दिए गए थे ।]

It is not a matter of individual Minister's policy, Sir. I would like to know what the Government is doing in regard to this matter. I would like to know whether Government are having any rule according to which Government can give Government accommodation to a private individual. Is there any such policy or not?